

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

REGIONAL BENCH, COURT - 2

Central Excise Appeal No. 21753 of 2018

(Arising out of Order-in- Appeal No. BEL-EXCUS-000-APP-MS-195-2018-19 dated 30.07.2018 passed by the Commissioner of Central Tax (Appeals), Belgaum)

Helicon Agro Chemicals Pvt Ltd

16/6, Kapnoor Village Belur Road,
Kalaburagi, Bangalore, Karnataka – 585104.

.....**Appellant**

VERSUS

**Commissioner of Central Tax and Central Excise,
Belgaum**

No. 71, Club Road, Belgaum,
Bangalore, Karnataka – 590001.

.....**Respondent**

APPEARANCE:

Mr. Prasad Tendulkar, Consultant and Mr. Mayur Shroff, Consultant for the Appellant.

Mr. M. A. Jithendra, Authorized Representative (AR) for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Date of Hearing: 16.10.2025

Date of Decision: 15.04.2026

This appeal is Allowed. For Order, see order of this date in Excise Appeal No. 20677 of 2018.

**(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**